

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

CP No. 105 (ND)/2017

**CORAM:**

**PRESENT: DR. V. K. SUBBURAJ**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.01.2019**

**NAME OF THE COMPANY: Mr. Gobinder Singh Chopra & Ors Vs. M/s Mr. Preminder Singh & Ors.**

**SECTION OF THE COMPANIES ACT: 241/242**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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**Present:** Mr. Nikhil Parikshit, Advocate for the Petitioner.  
Ms. Kritika Bhardwaj, Mr. Aabhas Kshetarpal and Ms. Nishtha Khurana, Advocate for R-2  
Ms. Monika Phartyal, Advocate for Respondent 4

**ORDER**

It is submitted by the Ld. Counsels that the talks of mediation between the parties have failed. In view of the same, they pray that the matter be listed for final disposal.

The first petition i.e. 431/59/ND/2018 is for rectification of Registrar of Members. Notice is accepted by the Ld. Counsel for the Respondent. Reply, if any, be filed before the next date of hearing.

Another CA has been filed by the petitioner praying for permission to place on record certain additional documents. Copy of this application be supplied to the Respondent within 2 days upon which they may file their reply.

To come up on 7<sup>th</sup> May, 2019.



**(V. K. Subburaj)**  
**Member (T)**



**(Ina Malhotra)**  
**Member (J)**